GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO.494 TO BE ANSWERED ON 06.02.2019

ROB AT HAZARIBAGH

†494. DR. RAVINDRA KUMAR RAY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether railway over bridge at Hazaribagh Road Station under Dhanbad division of East Central Railway was approved years ago and if so, the date of approval of the said over bridge;
- (b) whether the share of the State and Union Government has been determined for this project and if so, the reasons for not starting the work so far;
- (c) whether the Government proposes to take action against the negligent officers, if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has proposed to construct an underpass as well as overbridge, if so, the details thereof and if not, the reasons therefor; and
- (e) the time by which the work of said bridge is likely to be initiated?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

- (a): The work of construction of Road Over Bridge at Hazaribagh Road-Keshwari in lieu of level crossing No.20-B/T has been sanctioned in 2011-2012 at a total cost of ₹ 29.35 crore.
- (b) & (c): Yes, Madam. The share has been decided between Railway and State Government (Railway share is ₹ 12.46 crore & State Government share

is ₹ 16.89 crore). Tender of this work was invited two times by Railway on single entity basis but could not be materialized due to non availability of encroachment free land on both approaches. There is heavy built up encroachment on either side approaches of proposed Road Over Bridge (ROB). Number of letters were written to the State Government including Chief Secretary, Jharkhand for providing encroachment free land for approaches of ROB, but results are not forthcoming.

In addition, a joint survey was conducted and alternative alignment of ROB was also suggested to State Government on 21.05.2018. Till date no decision has been communicated by the State Government.

Action against any officer shall be taken only if delay is on Railways' account. The responsibility of providing this encroachment free land lies with State Government.

- (d): There is no provision of underpass in the said project as per jointly surveyed with State Government.
- (e): Railway will initiate action immediately as soon as decision of State Government is received.
